

**GOVERNMENT OF INDIA  
LAW AND JUSTICE  
LOK SABHA**

UNSTARRED QUESTION NO:1477  
ANSWERED ON:18.11.2010  
BENAMI TRANSACTIONS  
Pratap Narayanrao Shri Sonawane

**Will the Minister of LAW AND JUSTICE be pleased to state:**

- (a) whether Central Vigilance Commission has recommended to make stringent law to seize Benami properties with a view to check investment of money earned through corrupt means;
- (b) if so, the reaction of the Government thereto;
- (c) whether the Government proposes to implement the said law; and
- (d) if so, the details thereof?

**Answer**

MINISTER OF LAW AND JUSTICE (DR. M. VEERAPPA MOILY)

- (a): This Ministry has not received any recommendation of the Central Vigilance Commission on benami transactions.
- (b): Does not arise.
- (c) & (d): The Government is in the process of consolidating and amending the Benami Transaction (Prohibition) Act, 1988.